

Annexure-1												
Name of the corporate debtor: Neemrana Land Private Limited												
Date of commencement of CIRP 29/05/2025												
List of creditors as on: 24/07/2025												
List of Unsecured Financial Creditors belonging to any Class of Creditors												
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Remarks if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC				
1	Pardeep Dagar	06-06-2025	₹ 1,018,141.37	₹ 646,047.12	Unsecured	₹ 0.00	No	1.11%	0	₹ 0.00	₹ 372,094.25	Please refer foot notes
2	Pardeep Singh	09-06-2025	₹ 1,921,197.00	₹ 1,237,065.75	Unsecured	₹ 0.00	No	2.13%	0	₹ 0.00	₹ 684,131.25	Please refer foot notes
3	Vikash Singh	10-06-2025	₹ 2,411,724.00	₹ 1,404,361.59	Unsecured	₹ 0.00	No	2.42%	0	₹ 0.00	₹ 1,007,362.41	Please refer foot notes
4	Ved Prakash	11-06-2025	₹ 1,186,400.00	₹ 1,144,400.00	Unsecured	₹ 0.00	No	1.97%	0	₹ 0.00	₹ 42,000.00	Please refer foot notes
5	Jitender Singh	12-06-2025	₹ 2,258,654.33	₹ 1,298,103.58	Unsecured	₹ 0.00	No	2.24%	0	₹ 0.00	₹ 960,550.75	Please refer foot notes
6	Daya Chand	12-06-2025	₹ 10,000,000.00	₹ 2,424,514.00	Unsecured	₹ 0.00	No	4.18%	0	₹ 0.00	₹ 7,575,486.00	Please refer foot notes
7	Ombir Singh Dalal	22-06-2025	₹ 384,838.36	₹ 228,279.45	Unsecured	₹ 0.00	No	0.39%	0	₹ 0.00	₹ 156,558.90	Please refer foot notes
TOTAL				₹ 19,180,955.05	₹ 8,382,771.50			14.46%	₹ 0.00	0	₹ 3,222,697.56	₹ 7,575,486.00

Note:

1. All claims have been provisionally admitted on the basis of submitted proof by claimants and data shared by the Auditor of the Corporate Debtor. No Records have been received from the Corporate Debtor. Further, interest provided under 16A(7) of the CIRP Regulations could not be calculated on the claim amount as the date of receipt of instalments could not be verified from the books of the corporate debtor. Further, claimants do not possess copy of receipts issued by the CD. Claims shall be further verified after availability of records of the Corporate Debtor or receipt of further information / documents from the claimants. The CoC may undergo change subject to the verification and collation of claims which is continuing.

2. Information / evidence / clarification may also be pending from Creditor/Management for the claims under further verification.

3. As per Regulation 14 of IBCI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

4. The claims admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimants is less than 10.

6. The claims admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

7. interest @ 8% p.a. simple interest has been taken to calculate the interest admissible for the claims in accordance with the provisions of Regulation 16A(7) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016.

8. Vikash Singh, Ved Prakash and Jitender Singh have confirmed that an amount of Rs. 6000/ 6500 p.m. has been paid to them by CD for few months as per a refund scheme availed by them at the time of booking of their unit. Hence the refund amount has been adjusted from their claim amount.

For Neemrana Land Private Limited (Under CIRP)

Mr. Prabhu Dayal Parsoya
(Resolution Professional)
Reg No. IBS/1/PA-002 / IP-N01132/2021-2022/13748
In the matter of Neemrana Land Private Limited
Authorisation of Assignment (AFA): AA2/13748/02/311225/203483
AFA validity: 31.12.2025